

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PENSION AND PENSIONERS' WELFARE)

RAJYA SABHA  
UNSTARRED QUESTION NO. 449  
(TO BE ANSWERED ON 28.11.2024)

**GRIEVANCE REDRESSAL BY PENSION ADALAT**

**449. SHRI SADANAND MHALU SHET TANAVADE:**

**SHRI BABURAM NISHAD:  
SHRI SUBHASH BARALA:**

Will the **PRIME MINISTER** be pleased to state:

(a) the increase in grievance redressal by pension adalats from 2019-2024; and  
(b) the impact of 'pension to senior citizens' empowering them to live with dignity?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) and (b): Pension Adalat is an important administrative reform for improving pensioners' welfare by timely and effective redressal of long-standing grievances of Central Government Pensioners. There is substantial decrease in the number of pensioners' grievances due to the Pension Adalats. The status of Pensioners' grievances redressed in last 8 Pension Adalats since 2019 is as follows:-

S. No.	Year	No of cases taken up during the Pension Adalat	No of cases resolved during Pension Adalat	Percentage of resolved cases
1.	2019	5277	3573	67.70
2.	2020	342	319	93.27
3.	2021	3692	2598	70.36
4.	2022	1732	1113	64.26
5.	2023	603	440	72.96
7.	2024*	403	330	81.18
	Total	12,049	8373	69.49

\*2 Pension Adalats were organised in 2024.

To enable pensioners' to live with dignity, the pension and family pension is revised by Government with general orders in implementation of recommendations of Central Pay Commission or otherwise. As on date, there have been successive pension revisions from the 3<sup>rd</sup> to the 7<sup>th</sup> Central Pay Commissions. The additional pension to old pensioners/family pensioners on completion of 80 years of age or above is payable in the following manner (as per the provisions of Rule 44(6) and 50(3) of CCS(Pension) Rules 2021):

Age of pensioner/family pensioner	Additional pension/family pension
From 80 years to less than 85 years	20% of basic pension/family pension
From 85 years to less than 90 years	30% of basic pension/family pension
From 90 years to less than 95 years	40% of basic pension/family pension
From 95 years to less than 100 years	50% of basic pension/family pension
100 years or more	100% of basic pension/family pension

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